

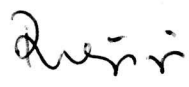
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O.A 335/86

CORAM : HON'BLE MR. P.H. TRIVEDI .. VICE CHAIRMAN
HON'BLE MR. P.M. JOSHI .. JUDICIAL MEMBER

18.9.'86

Applicant pleads for interim relief on the ground that the orders at Annexure 'G' are violative of the instructions at Annexure 'B'. In view of the fact that the Sr. ^{Personal} Secretary to the General Manager, Telephones is in Grade I Stenographer and the applicant is in Grade II Stenographer and as the case will have to be decided after hearing the respondent, there is no merit in giving interim relief by way of staying the impugned order at Annexure 'G'. Issue notice on the respondent regarding admissibility and merits returnable within 30 days of this order. The case is adjourned ^{Personal} Service to the respondent, ~~He~~ may be allowed. ^{to 27-10-86}


(P.H. TRIVEDI)
VICE CHAIRMAN


(P.M. JOSHI)
JUDICIAL MEMBER


O.A./335/86

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CORAM : HON'BLE MR. P.H. TRIVEDI (VICE CHAIRMAN)
HON'BLE MR. P.M. JOSHI (JUDICIAL MEMBER)

27/10/86

Learned advocates for the respondent Mr. J.D. Ajmera makes a statement that the applicant was temporarily asked to work as Sr.P.A. to General Manager and not to work as P.A. He has been immediately posted under Director with effect from 19.9.'86. Therefore no grievance survives. The applicant also states that now he has no grievance, but from time to time the respondent makes orders which may cause him to approach the Tribunal for seeking relief, as the orders of the respondent contravening the instruction dt.20-9-78. In view of this, he seeks direction for restraining the respondent in future. The instruction dt.20.9.78 being not a statutory Rule, we are not inclined to issue direction restraining the respondent as prayed in Para 7m(B) of his application but we expect that the respondent for sake of smooth administration will see that such grievance would not be allowed to recur.


(P.H. TRIVEDI)
VICE CHAIRMAN


(P.M. JOSHI)
JUDICIAL MEMBER